



## NHRC rejects plea of Nirbhaya convict's mother

EXPRESS NEWS SERVICE @ New Delhi

THE National Human Rights Commission (NHRC) on Tuesday rejected the complaint lodged with it by the mother of one of the convicts in the Nirbhaya case which sought intervention by the commission to prevent the hanging of her son.

A complaint from Ram Bai, through her lawyer A P Singh was sent to the NHRC seeking urgent intervention in the matter to prevent alleged unlawful execution of her son, Mukesh, who is presently confined at Tihar Jail for the brutal gangrape of a 23-year-old physiotherapist in 2012.

"So far as the prayer made by the complainant to stay execution of the death sentence is concerned, it is apparent that the said convict Mukesh Singh has already approached the appropriate authorities and the authorities have exercised

their jurisdiction judiciously. The matter is outside the purview of the Commission.

The development came close on the heels of a Delhi court dismissing Mukesh's plea seeking quashing of his death penalty. The court also the Bar Council of India (BCI) to give appropriate sensitisation exercise to his counsel.

Additional Sessions Judge Dharmender Rana expressed anguish over the "calous" manner in which the application was moved and said an advocate should not resort to all kinds of "schemes and stratagems" to procure relief for his client in a case. It further said that advocate M L Sharma, appearing for Singh, has not only made a false averment before the court but has also miserably failed to discharge his duties as a counsel to bring all the facts for effective dispensation of justice. (With agency inputs)

### Wife of culprit files for divorce

The wife of Akshay Thakur, one of the four death-row convicts, has filed for a divorce in Bihar stating she does not want to live the life of a widow as her husband is set to be hanged. Meanwhile Thakur filed a second mercy petition before the President.

## Gangrape culprits grasp at straws to delay execution

EXPRESS NEWS SERVICE @ New Delhi

EVEN after exhausting all legal and constitutional remedies available, the Nirbhaya gangrape and murder convicts are leaving no stone unturned to evade the death sentence which is set to be executed on March 20.

Pawan Gupta, one of the four death row convicts, on Tuesday again knocked on the doors of the Supreme Court claiming to be a juvenile at the time of committing the crime. "The new evidence is in the form of the school register of the school first attended by the petitioner which records his date of birth as October 8, 1996 which makes him 16 years 2 months and 8 days old on the date of the incident. It would be a travesty of justice to execute the petitioner in light of this new material," the plea said.





# 3 NHRC teams visited Assam detention centres

## SPL CORRESPONDENT

NEW DELHI, March 17: The Centre on Tuesday clarified that during last one year, (March 1, 2019 to February 29, 2020), three teams of National Human Rights Commission (NHRC) visited detention centres in Assam and interacted with declared foreign nationals.

In pursuance of the order dated May 10, 2019 of the Supreme Court in WP (Civil) No. 1045/2018 – Supreme Court Legal Services Committee vs Union of India and Another, the Government of Assam issued a notification on July 29, 2019 providing for conditional release of declared foreigners who have completed more than three years in detention centres, Minister of State for Home Affairs G Kishan Reddy said in Lok Sabha.

The Centre further clarified that there is no National Register of Citizens (NRC) detention centre in Assam and added that at least 10 inmates of the six detention centres in the State, where declared foreigners are being kept, have died in different hospitals from March 1, 2019 to February 29 this year.

The six detention centres in Assam – Tezpur, Silchar, Dibrugarh, Jorhat, Kokrajhar and Goalpara – have a capacity of 3,331 persons. A detention centre at Matia, Goalpara with a capacity of 3,000 persons is under construction.

The Assam government has made arrangements to provide legal aid to the needy people among those excluded from the final NRC in the form of assistance through the District Legal Services Authority, Rai added.

India is not a signatory to the 1951 UN Convention relating to the status of refugees and the 1967 protocol thereof. At present, the illegal migrants (including those who claim to be refugees) are dealt under the Foreigners Act, 1946, the Passport (Entry into India) Act, 1920, the Registration of Foreigners Act, 1939 and the Citizenship Act, 1955.

Meanwhile, the Centre admitted that there are reports regarding presence of immigrants who have entered the country without valid travel documents. Possibility of their staying in religious places may not be completely ruled out, it said, adding, illegal activities by some illegal immigrants have also been reported.

All state governments have been advised to sensitise law enforcement and intelligence agencies for taking steps for identification of illegal migrants, their restriction to specified locations as per provisions of law, capturing their biographic and biometric particulars, and cancellation of fake Indian documents.



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## **3 NHRC teams ...**

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They have been further advised to start legal proceedings, including initiation of deportation proceedings, as per provisions of law and to share with UIDAI the particulars of those illegal migrants who have wrongfully obtained Aadhaar cards for appropriate legal action.

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## NHRC में मुकेश की मां ने लगाई अर्जी

■ विस, नई दिल्ली : मुकेश की मां राम बाई ने एनएचआरसी के सामने अर्जी दाखिल कर मुकेश की फांसी रोकने की गुहार लगाई गई है। मुकेश की मां ने एनएचआरसी के चेयरमैन को लेटर लिखा है। अर्जी में कहा गया है कि मुकेश इस मामले में आरोपी रामसिंह की मौत का गवाह है। पिछले महीने मुकेश की मां को पता चला कि तिहाड़ जेल के लॉ ऑफिसर ने अपनी किताब में लिखा है कि राम सिंह की मौत आत्महत्या नहीं थी। उन्होंने कहा था कि इस बात की आशंका है कि राम सिंह की हत्या हुई है। राम सिंह की मौत 11 मार्च 2013 को तिहाड़ जेल में हुई थी। अर्जी में गुहार लगाई गई है कि 20 मार्च को होने वाली फांसी रोकी जाए। इस मामले में सुनवाई का आदेश दिया जाए। राम सिंह की मौत के मामले में उसके बेटे और मां को मुआवजा दिया जाए।